

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 8
(IB)-751(PB)/2023
IA-1527/2024

IN THE MATTER OF:

IDBI Trusteeship Services Limited Petitioner/Applicant
Vs.
Shree Vardhman Infraheights Private Limited Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Financial Creditor : Mr. Krishnendu Datta, Sr. Adv. (Appearance not marked)
For the Applicant : Mr. Pranjit Bhattacharya, Ms. Geetika Sharma, Ms. Tarinin Khurana, Advs.
For the Respondent : Ms. Pooja Mehra Saigal, Mr. Rajat Joneja, Ms. Sakshi Kapoor, Advs.

ORDER

Ld. Sr. Counsel Mr. Krishnendu Datta appeared in the morning on behalf of the Financial Creditor and the matter was passed over.

Later, when the matter was called again, Ld. Counsel Ms. Pooja Mehra Saigal appeared through VC on behalf of the Respondent and sought short accommodation.

At request and with consent of the parties, list the matter for a physical hearing **on 15.05.2024.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)